

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – THIRD PART OF FIFTH SESSION

Third Part of Fifth Session – 31/05/2017:

The Third Part of Fifth Session of the Sixth Assembly was held on 31/05/2017 from 2.00 PM. The House was adjourned sine die the same day. The House transacted the following business during the sitting:

Introduction of Ministers:

Sh. Arvind Kejriwal, Hon'ble Chief Minister introduced the newly appointed Members of the Council of Ministers, Sh. Rajendra Pal Gautam and Sh. Kailash Gahlot to the House.

Congratulatory Motion under rule 114:

Shri Praveen Kumar moved the following Motion:

“Noting with gratitude that the Government of NCT of Delhi led by Shri Arvind Kejriwal has been earmarking the highest percentage of its budget for education and health, also noting with pride that the Minister of Education and Minister of Health are putting to the best use the enhanced budget for the welfare of the people.

Appreciating the diligent and honest efforts put in by Shri Manish Sisodia in unleashing the revolutionary reforms in education sector, Noting with a great sense of satisfaction that the Govt. Schools have positively responded to the constructive efforts of Shri Manish Sisodia by producing outstanding results in CBSE 12th Standard exams and proving to be way ahead of the expensive schools of private sector.

This House congratulates Shri Manish Sisodia, Ms. Atishi Marlena, the officers of GNCTD, most importantly each and every proud teacher, student and principal of all the Govt. Schools of Delhi for making such a stupendous result possible against all odds.”

The following Members participated in the discussion on the Motion:

Ms. Bhawna Gaur, Shri Gulab Singh, Shri Naresh Yadav, Shri Praveen Kumar, and Shri Vijender Gupta, Hon'ble Leader of Opposition.

Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion and the Congratulatory Motion was adopted by voice-vote.

Legislation:

“The Delhi Goods & Services Tax Bill, 2017” was introduced by Sh. Manish Sisodia, Hon'ble Dy. Chief Minister and the Bill was considered clause-wise. Twelve Members participated in the discussion and Dy. Chief Minister replied to the discussion. The Bill was passed by voice-vote.

Resolution:

During the discussion on 'Delhi Goods & Services Tax Bill, 2017' Sh. Vishesh Ravi, Hon'ble Member moved the following 'sense of the House' Resolution:

“That while agreeing in principle with the Goods and Services Tax, this House opposes the attempt of the GST Council to levy exorbitant taxes @ 18% and 28 %; That this House is of the firm view that higher tax rates are detrimental to the treasury and is the cause for inflation and tax evasion; That this House resolves that throughout the country the GST rate should not exceed 10 %, out of which 5 % each would be shared by the Centre and the States.”

The Resolution was adopted by voice-vote.

Adoption of Report:

The Second Report of Rules Committee was presented and adopted by voice-vote.

Obituary References: The House observed two minutes' silence on the sad demise of Sh. Rampal Karhana, Former Member of the Legislative Assembly of NCT of Delhi (1993-1998).